

MR. DEPUTY CHAIRMAN : He has replied.

SHRI BALBIR PUNJ : Two Ministers belong to the same Government. They have made two different statements before the House. This needs to be clarified.

MR. DEPUTY CHAIRMAN : Whenever a reply is given to the debate, that is final.

SHRI BALBIR PUNJ : That is okay. He needs to clarify whether his predecessor...

MR. DEPUTY CHAIRMAN : Two points have been covered. What is the point?

SHRI TARUN VIJAY : I congratulate Mr. Mukul Roy for taking back the fare hike. But, I want to submit one thing. Ladakh and Arunachal Pradesh border areas, he must also try to introduce railway network in these places which have been neglected so far.

DR. T. SUBBARAMI REDDY (Andhra Pradesh) : In the last Railway Budget, the Railway Minister committed that the Durgam Cheruvu Express train would be introduced between Visakhapatnam and Hyderabad. But it has not yet been introduced. I would request the Railway Minister to fulfil that promise.

MR. DEPUTY CHAIRMAN : Mr. Reddy, you write to the hon. Minister, He will reply. Now, the hon. Minister to move the Bills and Resolution. ...*(Interruptions)*... The debate is over. He has assured that he will reply.

GOVERNMENT BILLS

Appropriation (Railways) Vote on Account Bill, 2012

and

Appropriation (Railways) Bill, 2012-13

and

Appropriation (Railways) No. 2 Bill, 2012

and

RESOLUTION

Approval of Recommendations of Railway Convention Committee

THE MINISTER OF RAILWAYS (SHRI MUKUL ROY) : Sir, I beg to move:

That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial

year 2012-13 for the purposes of Railways, as passed by Lok Sabha, be taken into consideration.

Sir, I also beg to move :

That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2010 in excess of the amounts granted for those services and for that year, as passed by Lok Sabha be taken into consideration.

Sir, I also beg to move :

That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12 for the purpose of Railways, as passed by Lok Sabha, be taken into consideration.

I also move the following Resolution :-

"That this House approves the recommendations contained in Paras 75, 77, 78, 79, 80, 81, 82 and 84 of the Second Report of the Railways Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was laid on the Table of the Rajya Sabha on the 30th August, 2011."

The questions were proposed.

MR. DEPUTY CHAIRMAN : I shall first put to vote The Appropriation (Railways) Vote on Account Bill, 2012. The questions is :-

That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2012-13 for the purposes of Railways, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MUKUL ROY : Sir, I move :

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : I shall now put to vote The Appropriation (Railways) Bill, 2012. The question is :

That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on 31st day of March, 2010 in excess of the amounts granted for those services and for that year, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MUKUL ROY : Sir, I move :-

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : I shall now put to vote The Appropriation (Railways) No. 2 Bill, 2012. The question is :-

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12 for the purposes of Railways, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MUKUL ROY : Sir, I move :-

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up the Government Resolution. The question is :-

"That this House approves the recommendations contained in Paras 75, 77, 78, 79, 80, 81, 82 and 84 of the Second Report of the Railway Convention

Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was laid on the Table of the Rajya Sabha on the 30th August, 2011".

The motion was adopted.

MR. DEPUTY CHAIRMAN : The House stands adjourned to meet...

SHRI PRASANTA CHATTERJEE : Sir, what about the statement?

MR. DEPUTY CHAIRMAN : I had told you to raise it. The House stands adjourned to meet at 11 a.m. on Monday, the 26th March, 2012.

The House then adjourned at
Fifty-Five minutes past Six
of the clock till eleven of the clock on
Monday, the 26th March, 2012.
